

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	23-6-95	<p>Heard Shri G.K.Misra, learned counsel for the applicant. The facts and circumstances of this case are identical in every respect to O.A.No.34 of 1994 and other batch of cases (Chandramani Jena, etc. v. Union of India & others,etc.) (decided on 16.5.1995).</p> <p>The orders dated 16.5.1995 pertaining to the above cases shall, therefore, be applicable to this case as well. Action may, therefore, be taken as mentioned in the orders concerning the above cases.</p> <p>This O.A. is disposed of.</p> <p style="text-align: right;">Jy/23/6 Member(Admn.)</p>	<p>Return back the original application and requested to file fresh original application.</p> <p><i>R.S. Adm</i> Dt-11/11/94</p> <p>Fresh application regarding the defects removed, may be placed for Registration.</p> <p><i>SD.</i> <i>25/11/95</i></p> <p>For admission with interest, no orders.</p> <p><i>Rath</i> <i>25/11/95</i></p> <p><i>B. Koch</i></p>